

Central Administrative Tribunal
Principal Bench

C.P. No.378/2004
O.A. No.2648/2003

New Delhi this the 1st day of February, 1005

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Shanker Raju, Member (J)

Shri Parminder Singh
1409 A/13, Gobindpuri,
Kalkaji, New Delhi.

-Applicant

(None Present)

Versus

Shri R.N. Salhan
Medical Superintendent,
Safdarjung Hospital,
New Delhi.

-Respondent

(By Advocate: Shri T.C. Gupta)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A):

Referring to counter affidavit filed on behalf of respondents, learned counsel pointed out that applicant has been paid all dues in August 2004 and that even a family pension has been sanctioned on 18.8.2004. In view of the compliance of Tribunal's directions, C.P. is dropped and notice to the respondent is discharged.

S. Raju
(Shanker Raju)
Member (J)

cc.

V.K. Majotra
(V.K. Majotra)
Vice Chairman (A)

1-2-0 5